

B-5

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 62/397-398/NCLT/AHM/2016 (New)
CP No. 17/397-398/CLB/MB/2014 (Old)**

Coram:

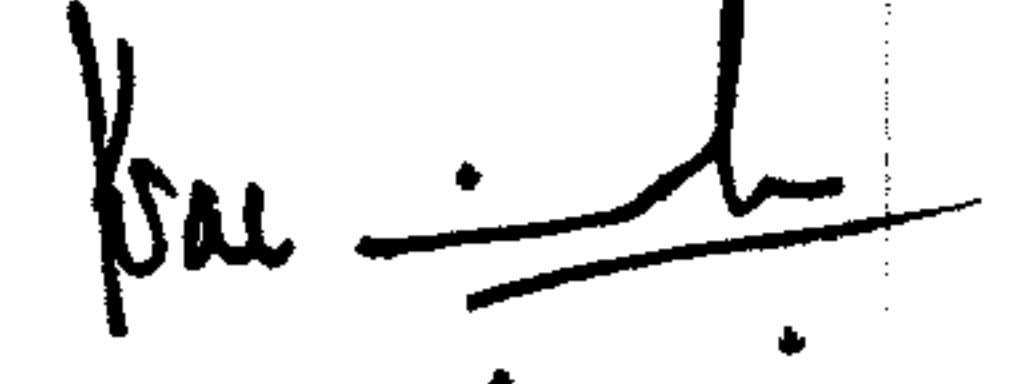
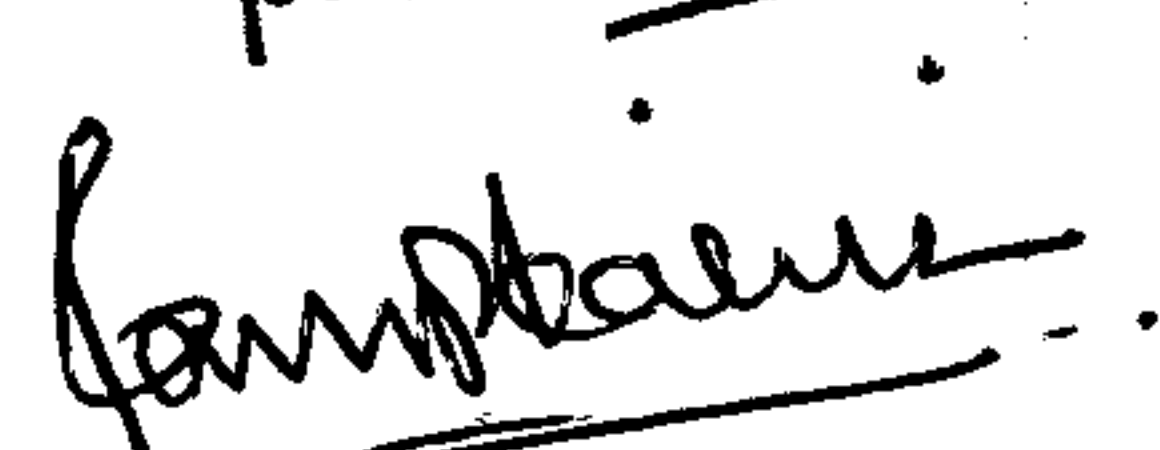
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Mukund Subhash Karwa & Ors.
V/s.
Krishidhan Seeds Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Kunal P Vaishnav	Advocate	Resp No. 1 to 5	
2.	Dr. ANUP KARWA	Petitioners		

ORDER

Petitioner no. 2 Mr. Anup Karwa present. Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 to 5.

Petitioner no. 2 represented that there are no settlement talks. Learned Counsel appearing for Respondents represented that they have got objections regarding the Shri. Pradeep Dubhashi who is proposed to act as Independent Director by the Interim Administrator Hon'ble Justice K K Lahoti on the ground that Mr. Pradeep Dubhashi already worked as Director of the company.

Hence, Registry is directed to write letter to the Hon'ble Interim Administrator to propose some other person as Independent Director in the place of Mr. Pradeep Dubhashi, enclosing the copy of this order.

List the matter on 06.02.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.